

**FARE (SHRI B. SHANKARANAND):**

(a) The Indian Football has yet to attain high international standards.

(b) Yes, Sir

(c) With increasing professionalism of all good players in this game it has not been possible to field first class teams in international tournaments.

(d) and (e). The All India Council of Sports is considering a suggestion that efforts be made to have discussions with concerned authorities in India so that they could spare the best talent for selected international matches as well as limited intensive training programme by a competent foreign coach.

**Effect of Multinational engaged in Deep Sea Fishing on Traditional Fishermen**

4906. **DR. KRUPASINDHU BHOI:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether some of the multinational companies have been granted permission in the field of deep sea as well as sea shore fishing;

(b) whether such permission has affected the source of income of traditional fishermen in India and they have sent representation to Government to check such activities; and

(c) if so, the number of fishermen affected and the steps being taken to prevent the operation of multinationals in the field of sea fishing?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN):** (a) Yes, Sir. Some multinational companies have been granted permission for deep sea fishing.

(b) No, Sir.

(c) Does not arise.

**Application for Self Financing Scheme of DDA**

4907. **SHRI BALASAHEB VIKHE PATIL:** Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the number of applications received under the Self-Financing Scheme of the D.D.A. for the MIG and LIG Groups and the number of houses proposed to be sold under each group;

(b) whether it is a fact that most of the applicants have not received any intimation about registration of their applications; and

(c) in case the number of applicants is more than the number of houses proposed to be allotted, what action is being taken to expedite registration of the applications and return of the money to the applicants who would not be allotted the houses in each Group?

**THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI):**

(a) The DDA has intimated that there is no such scheme for Middle Income Group/Low Income Group under its Self-Financing Scheme. However, a total of 10,752 persons have registered their names for Category I (one bed-room), Cat. II (two bed-rooms) and Cat. III (three bed rooms) flats. It is proposed to allot flats to all the registrants in due course.

(b) No, Sir. Registration Certificates have already been issued to almost all the applicants.

(c) Question does not arise. Refund of registration money, can, however, always be claimed by such of the registrants who cannot afford to wait for the new set of flats to come up.

**Benefits to National Discipline Scheme Instructors absorbed by Punjab**

4908. **SHRI RAJINDER SINGH SPARROW:** Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that Government have agreed to meet in full

the expenditure on account of the Central National Discipline Scheme Instructors transferred to Punjab service for so long as they remain in service;

(b) whether it is also a fact that the Ministry of Education assured the Punjab Government to take over the administrative control of these N.D.S.Is with effect from 1st August, 1972 and give benefit of higher emoluments, if any, on their absorption in the State Service from retrospect date i.e., 1st August, 1972; and

(c) if so, what are the reasons for which concurrence has not been given to the Punjab Government for its implementation during this period of more than four years?

**THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):**

(a) Yes, Sir.

(b) The proposal at one stage was that the Punjab Government would absorb the N.D.S. Instructors with effect from 1st August 1972. It was understood that they were to be absorbed in the prevailing scale of pay in the State Government, but none of these Instructors would get less emoluments than what they were getting from the Central Government at the time of absorption. It was also classified that even if the State Government took one or two months more in absorbing the N.D.S. Instructors the benefit of higher emoluments, if any, could be given to them retrospectively with effect from 1st of August, 1972. The Punjab Government, however, could absorb the N.D.S. Instructors only with effect from 1st July 1976.

(c) While considering the question of absorption in 1976, the Punjab Government made a point for consideration whether the N.D.S. Instructors could be constructed to have been absorbed on 1st February 1973.

This point was examined on its own merits and was not found justifiable and the Punjab Government was informed accordingly.

#### **Central Housing Funds to Orissa for LIG Housing Schemes**

4909. SHRI CHINTAMANI PANIGRAHI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether any amount was allotted to Orissa in 1978-79, 1979-80 and 1980-81 for Low Income Group Housing Scheme in the State; and

(b) if so, the amount provided respectively and how many houses in which district and by whom have been built in Orissa under these schemes in these years?

**THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI):** (a) and (b). Central Financial Assistance for the State's Plan Schemes is given in the shape of 'block loans' and 'Block grants' for its plan as a whole and it is not related to any particular head of development or scheme. Similarly funds given from Life Insurance Corporation, General Insurance Corporation and HUDCO to the State for its various housing schemes are in the nature of package assistance. It is, therefore, not possible to indicate the amount allotted exclusively for Low Income Group Housing Scheme in these years. As regards houses built, the State Government has not intimated any progress after 30th June 1977.

#### **सूरतगढ फार्म का उत्पादन**

4910. श्री कान्साराम आर्य : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि सूरतगढ राज्य कृषि फार्म में कौन-कौन सी वस्तुओं का उत्पादन होता है तथा प्रति एकड़ उत्पाद की वस्तुवार प्रतिशतता क्या है ?

कृषि मंत्रालय में राज्य मंत्री (श्री आर० बी० स्वामीनाथन) : प्रत्येक वस्तु का कुल उत्पादन तथा कुल क्षेत्र से संबंधित प्रत्येक फसल के अन्तर्गत